

(2018) 05 CHH CK 0130
In the Chhattisgarh High Court
Case No : Writ Petition (S) No. 3675 Of 2018

Lobhan Singh Nag

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision : 15-05-2018

Acts Referred:

Citation : (2018) 05 CHH CK 0130

Hon'ble Judges : P. Sam Koshy, J

Bench : Single Bench

Advocate : Anurag Singh, Lav Sharma

Final Decision : Disposed Of

Judgement

P. Sam Koshy, J

1. The limited grievance which the petitioner makes is for a direction to the respondents to consider his claim application pending before the authorities for grant of compassionate appointment.
2. The prayer is not opposed by the State counsel.
3. Accordingly, the present writ petition is disposed of with a direction to the respondent No.4&5 to take a decision on the said application of the petitioner at the earliest preferably within a period of 90 days from today.
4. It is made clear that this court has not expressed any opinion on the merits of the case and the authority concerned would be at liberty to decide the claim of the petitioner purely in accordance with rules applicable.